

ITEM NO.90

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. M K HANJURA

Petition(s) for Special Leave to Appeal (Crl.) No(s). 2345/2015

SYED WASIF HAIDER

Petitioner(s)

VERSUS

STATE OF U P & ORS.
(with office report)

Respondent(s)

Date : 24/08/2015 This petition was called on for hearing today.

For Petitioner(s) Mr. Govind Jee,Adv.
Mr. Prashant Bhushan,Adv.

For Respondent(s)
Mr. Birendra Kumar Mishra,Adv.

UPON hearing the counsel the Court made the following
O R D E R

The Learned counsel for the respondent Nos. 2 to 4 seeks and is given four weeks time as last chance to file the counter affidavit.

Fresh steps for the service of notice by usual mode to the respondent No.1 shall be taken by the learned counsel for the petitioner within a period of three weeks. Dasti in addition is permitted to be served through the Ld. Standing Counsel representing the State of U.P.

List again on 18.11.2015.

(M K HANJURA)
Registrar

MG